

**PROCEEDINGS OF THE COURT OF PRL.DISTRICT AND SESSIONS
JUDGE AT CHICKBALLAPUR.**

Sub :- Recruitment to the posts of Peons.

Read :-1) This office Notification No.1/18 dtd.05.01.2018
2) This office interview dtd:29.03.2019 and 30.03.2019
3) This office provisional selection order No.79/2019
dt: 30.03.2019
4) This office Note and orders passed thereon.

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ORDER NO.ADM 129/2019, CHICKBALLAPUR, DATED : 06.08.2019

The following candidates have been appointed as Peons with immediate effect in the grade of **Rs.17000-400-18600-450-20400-500-22400-550-24600-600-27000-650-28950** with usual allowances admissible to the post, temporarily on probation for a period of **TWO** years as per Direct Recruitment Rules vide this Office Notification & Provisional Selection Order cited at Reference No.1 & 3 above & the candidates are posted to the Courts shown against their names in the Column No.3 as detailed below:-

Sl. No	Name & Address of the Candidates	Court to which Posted
01	Soubhagya Basavantha Bhadrannavar C/o M.B. Chittaragi, K.K.Colony, H.No.329 'B', Bagewadi Road, Vijayapura Taluk, Vijayapura District.	Addl. Civil Judge and JMFC, Chikkaballapura
02	Ramesh Shivanand Gudlenavar, Satapur Post, Indi Taluk, Vijayapura District.	Civil Judge and JMFC, Bagepalli
03	Suryakant, Moga Post, Aland Taluk, Kalaburgi District.	I-Addl. District and Sessions Court, Chikkaballapura
04	Roja N, Talagavara Village and Post, Chintamani Taluk, Chickballapur District.	III-Addl. District and Sessions Court, Chikkaballapura
05	Rangaswamy .R, No.68, Kallahalli Village, Chikkabidere Post, Hulyar Hobli, Chikkanayakanahalli Taluk, Tumkur District.	III-Addl. District and Sessions Court, Chikkaballapura
06	Pallavi K.N, Chethan Metal Store, Nuggeshalli Post, Channarayapatna Taluk, Hassan District.	II-Addl. Civil Judge and JMFC, Chikkaballapura

1) The seniority of the Candidates will be determined as per Rules 5(1)(a) of the Karnataka Government Servants(Seniority) Rules 1957 .

2) **The candidates shall report themselves for duty in the concerned Court within fifteen days from the date of this Order, failing which their appointment will be cancelled.**

3) As per Govt. Order No. FD 8 SRP(CSC) 84 dated 18.07.1984, they shall pay the First Insurance Premium in cash at the time of their report for duty in the concerned Courts as specified in para 6.1 of the Karnataka State Employees Group Insurance Scheme Rules 1981.

4) The selected candidates comes under New Pension Scheme.

5) This Order shall take effect forthwith.

The concerned Office is directed to:-

- i) To obtain the oath of allegiance and also a declaration regarding the plurality of marriage and report the same along with the intimation of the date on which the candidate reported for duty in the Court
- ii) To collect and remit the prescribed Insurance premium from the candidate after taking the candidate to duty towards the Karnataka State Employees Group Insurance Scheme Rules, 1981.

(S.H. KORADDI)
Prl. District and Sessions Judge,
CHICKBALLAPUR
PRL. DISTRICT AND SESSIONS JUDGE
CHICKBALLAPUR

Copy to :-

- 1) The Registrar General, Hon'ble High Court of Karnataka, Bangalore for information with a covering letter.
- 2) The Accounts Branch of this Office, for information.
- 3) The concerned candidate with a direction to report themselves for duty in the Court concerned within 15 days from the date of receipt of this Order, failing which their appointment Order will be cancelled.
- 4) Concerned Courts.
- 5) Office Copy.
- 6) Proceedings File.